

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

PUBLIC NOTICE NO.17/1997-2002

NEW DELHI, DATED THE 22nd JUNE, 1998

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Attention is invited to the Ministry of Commerce Notification No. 7/1997-2002 dated 22ND June, 1998 according to which the entry appearing at S.No.28 in Chapter 16, Negative List of Exports, Part II, Paragraph 16.2 – Restricted items (exports permitted under licence) of the Export and Import Policy, 1997-2002 has been amended.

2. In exercise of the powers conferred under Paragraph 4.11 of the Export & Import Policy, 1997-2002, the Director General of Foreign Trade hereby makes the following amendments in Schedule 2 Appendix 1 of the book titled "ITC (HS) Classification of Export and Import Items 1997-2002".

3. The following entry shall be added as S. No.37 in the Schedule 2 Appendix 1 of the book titled "ITC (HS) Classification of Export and Import Items 1997-2002".

"37. Chemicals included in Schedule 3 to the Chemical Weapons Convention of the United Nations,	Export allowed subject to the condition that exporter shall notify the National Authority, Chemical Weapons Convention,
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as specified at S.Nos. xv to xxxi in Schedule 2 Appendix 5 of the book titled "TTC (HS) Classification of Export and Import Items" when exported to state parties to the Chemical Weapons Convention.	Cabinet Secretariat and the Directorate General of Foreign Trade of such exports in prescribed format (Appendix 18 B, as reproduced in the Handbook of Procedures, 1997-2002) along with the End Use Certificate within 15 days of the actual export.
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4. Export of Schedule 3 Chemicals, as specified above, to States not party to the Chemical Weapons Convention shall continue to be restricted against export licences in terms of entry appearing at S.No. 28 of Paragraph 16.2 of the Negative List of Exports.

2. This issues in Public interest.

(N.L. LAKHANPAL)

Director General of Foreign Trade

(Issued from file No.35/22/92-Policy Cell.III)